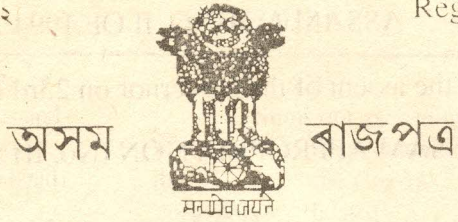


পঞ্জীভুক্ত নম্বৰ ক - ১২

Registered No. A-12



THE ASSAM GAZETTE
অসাধাৰণ
EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃৱৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং ৩০ দিশপুৰ, বৃহস্পতিবাৰ, ২৪ মাৰ্চ ১৯৯৪, ৩ চত, ১৯১৬ (শক)
 No. 30 Dispur, Thursday, 24th March, 1994, 3rd Chaitra, 1916 (S.E.)

GOVERNMENT OF ASSAM

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

ORDERS BY THE GOVERNOR

NOTIFICATION

The 24th March, 1994

No.LGL.31/94/22.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information .

ASSAM ACT NO. II OF 1994

(Received the assent of the Governor on 23rd March, 1994)

THE ASSAM APPROPRIATION (No. II) ACT, 1994

AN
ACT

to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of the State of Assam to meet the amounts spent on certain services during the financial year ending on the 31st day of March, 1979 in excess of the amount authorised or granted for the said services.

It is hereby enacted in the Forty Fifth Year of the Republic of India as follows :-

- Short title. 1. This Act may be called the Assam Appropriation (NO. II) Act, 1994.
- Issue of Rs. 66,162 from and out of the Consolidated Fund of the State of Assam for the financial year 1978-79. 2. From and out of the Consolidated Fund of the State of Assam, the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of Rupees Sixtysix thousand, one hundred sixty two shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year ending on the 31st day of March, 1979 in excess of the amounts authorised or granted for those services for that year.
3. The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam under this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year ending on the 31st day of March, 1979.

SCHEDULE

(1) Grant No. / Appro- priation	(2) Services and purposes (Major head)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Conso- lidated Fund Rs.	Total Rs.
38 - 282	Public Health Revenue	66,162	- -	66,162
TOTAL :		66,162	- -	66,162

K. LASKAR,
Secretary to the Govt. of Assam
Legislative Department.

১৯৯৪ চনৰ নং II অসম অধিনিয়ম
(১৯৯৪ চনৰ ২৩ মাৰ্চ তাৰিখে ৰাজ্যপালৰ সন্মতি প্ৰাপ্ত)
অসম বিনিয়োজন (নং II) অধিনিয়ম, ১৯৯৪

এখন অধিনিয়ম

১৯৭৯ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোৰ সেৱাৰ বাবে অনুমোদিত অথবা গৃহীত মঞ্জুৰীৰ উপৰিও উক্ত সেৱা সমূহৰ ক্ষেত্ৰত কৰা অতিৰিক্ত ব্যয় বহন কৰিবলৈ অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ ধন বিনিয়োজনৰ বাবে অনুমোদনৰ ব্যবস্থা।

ভাৰতীয় গণতন্ত্ৰৰ পঞ্চল্লিশতম, বৰ্ষত তলত উল্লেখ কৰা ধৰণে বিধিবদ্ধ কৰা হ'ল।

সংক্ষিপ্ত নাম। ১। উক্ত আইন অসম বিনিয়োজন (নং II) আইন ১৯৯৪ বুলি কোৱা হ'ব।

১৯৭৮-৭৯ চনৰ বিত্তীয় বছৰটোত অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ পৰা ৬৬.১৬২ টকা প্ৰেৰণ। ২। ১৯৭৯ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোত অনুসূচীৰ দুই কলমত নিৰ্দিষ্ট কৰি দেখুওৱা সেৱা সমূহৰ ক্ষেত্ৰত অনুমোদিত অথবা গৃহীত মঞ্জুৰীৰ উপৰিও কৰা অতিৰিক্ত ব্যয় বহন কৰিবলৈ অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ পৰা অনুসূচীৰ তিনি কলমত নিৰ্দিষ্ট কৰি দেখুওৱা ছয়ষষ্ঠী হাজাৰ এশ বাৰ্ষি টকা দিয়া বুলি আৰু সেই সেৱা সমূহৰ ক্ষেত্ৰত ব্যয় হোৱা বুলি বিবেচিত হ'ব।

বিনিয়োজন। ৩। উক্ত আইনৰ দ্বাৰা অনুমোদিত টকা অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ পৰা উলিয়াই ১৯৭৯ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোৰ বাবে অনুসূচীত নিৰ্দিষ্ট কৰি দেখুওৱা সেৱা সমূহ আৰু উদ্দেশ্যবলীৰ ক্ষেত্ৰত বিনিয়োজন কৰা হ'ব।

অনু সূচী

মঞ্জুৰী নং/ বিনিয়োগন	সেবা সমূহ আৰু উদ্দেশ্যাবলী (শীৰ্ষ শিতান)	সৰ্বোচ্চ টকাৰ পৰিমাণ	মুঠ
(১)	(২)	(৩)	(৪)
		বিধান সভাৰ দ্বাৰা গৃহীত	একত্ৰীকৃত নিধিৰ ওপৰত ধাৰ্য্য
		টকা	টকা
৩৮	২৮২-জনস্বাস্থ্য - বাজহ	৬৬,১৬২	--
	মুঠ :	৬৬,১৬২	--
			৬৬,১৬২

কে, লক্ষৰ
সচিব,
অসম চৰকাৰ, বিধান বিভাগ।